

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/00866/2018**

**Dated Monday the 16<sup>th</sup> day of July Two Thousand Eighteen**

**PRESENT**

**HON'BLE SMT. B. BHAMATHI, Member (A)**

A.K.Firoze Mohideen,  
No. F 2, Ranga Flats,  
Ramani Nagar,  
Medical College Road,  
Tanjavur 613007. ....Applicant

By Advocate M/s. S. Selvathirumurugan

Vs

1. Union of India,  
rep by the Secretary, Dept of Posts,  
Dak Bhawan,  
Sansad Marg, New Delhi 110001.
2. The Chief Postmaster General,  
Tamil Nadu Circle, Chennai 600002.
3. The Postmaster General,  
Central Region, Trichirapalli 620001.
4. The General Manager,  
Postal Accounts and Finance (PA & F),  
Tamil Nadu Circle, Chennai 600008.
5. The Assistant Director General (Vigilance II),  
Ministry of Communications,  
Dept of Posts,  
Dak Bhawan,  
Sansad Marg, New Delhi 110001. ....Respondents

By Advocate Mr. K. Rajendran

**ORAL ORDER****(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))**

The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“To issue a direction directing the respondents to disburse all the retirement benefits of the applicant including Pension Commutation and Gratuity forthwith, in the light of the judgment rendered by the Hon'ble Supreme Court reported in (2013) 12 SCC 210 in view of precondition of recording of finding of guilt mandated in Rule 9(1) of CCS Pension Rules and pass such further or other orders as this Hon'ble Tribunal may deem fit in the circumstances of the case and thus render justice. ”

2. It is submitted that the applicant who retired from the Group A cadre of Senior Time Scale of Indian Postal Service was issued with a charge memo dt. 22.12.2017. Aggrieved, he approached this Tribunal in OA 239/2018 which was disposed of on 08.03.2018 advising the respondents to proceed with the enquiry in accordance with rules and conclude it within a reasonable time limit. The applicant was also directed to cooperate in the inquiry to facilitate its conclusion in time. The applicant made a representation on 29.01.2018 for disbursement of his retirement benefits including gratuity, pension, commutation and leave encashment which is still pending for consideration. Learned counsel for applicant submits that the applicant would be satisfied if the 2nd respondent is directed to consider the representation within a time limit to be stipulated by this Tribunal.

3. Learned counsel for the respondents also submits that since the representation is pending for consideration, a direction may be given for consideration of the applicant's representation.

4. Therefore, to meet the ends of justice and without going into the merits of the case, I deem it appropriate to direct the 2nd respondent to consider the applicant's representation dt. 29.01.2018 at Annexure A9 in accordance with law and pass a reasoned and speaking order within a period of 12 weeks from the date of receipt of certified copy of this order. Issues of law kept open.

5. OA is disposed of with the above direction at the admission stage.

**(B. Bhamathi)**  
**Member(A)**  
**16.07.2018**

SKSI